

(d) the number of cases which ended in the criminals being awarded suitable punishments and the number of cases which were closed finally for lack of evidence; and

(e) the number of persons undergoing imprisonment as a result of police action?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (e). The information is being collected and will be laid on the Table of the House.

Nuclear power plants facing difficulty

452. SHRI R. D. BHATIA: Will the PRIME MINISTER be pleased to state:

(a) whether all the nuclear power plants in the country are facing serious difficulties;

(b) if so, the reasons therefor; and

(c) the steps being taken to set them right?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, OCEAN DEVELOPMENT AND THE DEPARTMENT OF NON-CONVENTIONAL ENERGY SOURCES IN THE MINISTRY OF ENERGY (SHRI C.P.N. SINGH): (a) and (b). Of the operating nuclear power stations in the country both the units of the Tarapur Atomic Power Station are being operated at reduced power levels to stretch the available fuel due to uncertainty in supply of enriched uranium. Both the units of the Rajasthan Atomic Power Station have had operating problems from time to time. They are due to malfunctioning of equipment, grid disturbances and human error.

(c) Govt. of India will ensure the continued operation of the Tarapur Atomic Power Station.

A continuous and ongoing review of operational problems is being carried out to improve performance of the Rajasthan Atomic Power Station. The matter regarding grid disturbances is under continuing discussion with the concerned Electricity Board and the Central Electricity Authority to formulate a long term solution to

these problems. The Govt. had also constituted a Committee of specialists to make a technical assessment of the working of the Rajasthan Atomic Power Station. The Committee's report has been received and is under examination.

Police post in Uttari Pitampura, Delhi

453. SHRI KALI CHARAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he is aware that there is no police post for the pockets B.C.D.F. H. K, L, M, S, T and U of Uttari Pitampura, Residential Scheme, Delhi and there is erratic police patrolling in these pockets; and

(b) if so what steps are proposed to be taken to set up a police post for the Uttari Pitampura and also to arrange for day and night patrolling by police personnel in these pockets?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). This area falls in the jurisdiction of Police Station Adarsh Nagar from where the staff for patrolling, in Uttari Pitampura is deputed. Additional staff from Delhi Armed Police and the Home Guards are also deployed for patrolling in this Area. A proposal to set up a separate Police Post for Uttari Pitampura will be considered along with proposals for setting up police post/police stations in various other parts of the Union Territory.

Prisoners without trial in prisons

454. SHRI V. N. GADGIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of prisoners without trial held in prisons in India;

(b) the total number of prisoners whose trials have not started for more than one year; and

(c) the action Government propose to take with a view to reduce the number of such prisoners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) There

were 92785 undertrial prisoners in the jails of all States and UTs as on 31-12-1981. This includes information in respect of Andhra Pradesh and Arunachal Pradesh as on 30-6-81 and in respect of Delhi as on 22-3-82 since the figures for 31-12-81 are not available.

(b) The statistics are not maintained by Government of India.

(c) With a view to ensuring that the undertrial prisoners do not suffer unduly long incarceration in jails, the State Governments and Union Territory Administrations have been advised to set up State and District Level Committees to review the cases of undertrial prisoners periodically, to make arrangement for giving legal aid to poor and indigent prisoners and to strictly adhere to the provisions of the Cr.P.C. regarding limitation of time prescribed for investigation and inquiry of cases. They have also been requested to examine the cases of undertrial prisoners in the light of the directions given by the Supreme Court from time to time. One of the terms of reference of the newly appointed 10th Law Commission is

to keep under review the system of judicial administration to secure, inter-alia, elimination of delays and speedy clearance of arrears. Further, in accordance with the recommendations of the Seventh Finance Commission provision has been made for the establishment of additional courts in some of the States.

Allotment of cement to Rajasthan

455. SHRI KRISHNA KUMAR GOYAL: Will the Minister of INDUSTRY be pleased to state:

(a) the quantity of levy cement allotted to Rajasthan in the first, second and third quarters of 1982 so far; and

(b) the distribution and availability of cement, district-wise during the same period?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Allocation of levy cement to Rajasthan in the first three quarters of 1982 was as follows:

Period	Allocation (Tonnes)	Remarks
Qr. I/82	1,63,700	Includes allocation for irrigation and power.
Qr. II/82	60,600	79,400 tonnes allocated for Irrigation & Power Sectors.
Qr. III/82	60,600	78,900 tonnes allocated for Irrigation & Power Projects.

(b) District-wise allocation of levy cement is made by the State Governments and Union Territories.

Setting up of a contraceptives plant in Maharashtra

456. SHRIMATI USHA PRAKASH CHAUDHARI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is proposed to set up a rubber contraceptives plant in backward region of Maharashtra;

(b) whether Central subsidy would be made available for the project; and

(c) the details in regard to production capacity, technical know-how equipments and possible date of production?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DUTT TIWARI): (a) and (b). The State Industrial and Investment Corporation of Maharashtra Ltd. has proposed to set up a rubber contraceptives unit at Aurangabad, a backward District of Maharashtra, qualifying for Central Schemes of investment Subsidy.

(c) The approved capacity to be installed by the unit is 200 million pieces per annum. Foreign technical know-how is